

(a) whether it is a fact that Supreme Court has directed that benches of Central Administrative Tribunal must be established at all the places where a High Court exists; and

(b) if so, the details thereof and progress made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) Regular benches of the Central Administrative Tribunal have been set up at Delhi, New Bombay, Calcutta, Madras, Allahabad, Bangalore, Chandigarh, Guwahati, Ahmedabad, Cuttack, Patna, Jodhpur, Jabalpur, Hyderabad and Ernakulam. At other places where there are seats of High Courts, circuit sittings of the Central Administrative Tribunal are held.

#### Water-Borne Sanitary System in Kanpur Cantonment

4426. SHRI M. V. CHANDRASEKHARA MURTHY:  
SHRI V. SREENIVASA PRASAD:

Will the Minister of DEFENCE be pleased to state:

(a) whether authorities of the Cantonment Board, Kanpur have not been implementing Government decision to allow the residents to convert their service privies into water-borne sanitary system even when the residents have been repeatedly requesting for the same;

(b) whether the authorities have been taking sides of those residents who are

unwilling to undertake the conversion job;

(c) whether upliftment programme of the Government for Harijans is being retarded by the authorities:

(d) if so, the details thereof;

(e) the action to be taken in all cases of defaults; and

(f) action taken for granting approvals to those willing to implement Government decision?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): (a) and (b). No, Sir.

(c) For the upliftment of Harijans, public latrines are being converted into Sulabh Sauchalayas in phases.

(d) Does not arise.

(e) and (f). All applications received from the residents for conversion of dry type latrines into water borne system have been sanctioned; no application was pending with the Cantonment Board as on 17th March, 1989. Due to the shortage of water supply and lack of sewerage facilities in the cantonment area, the Board are not pressing for conversion and, therefore, no action is called for against any one.

#### Vaccine to Control Male Fertility

4427. SHRI P.R. KUMARAMANGALAM:  
DR. T. KALPANA DEVI:

Will the PRIME MINISTER be pleased to state:

(a) whether the vaccine to control male

fertility is now ready as reported in 'Indian Express' dated 10 January, 1989;

(b) whether a Technology Mission is proposed to be started to ensure its success; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) No, Sir. The vaccine has been proven effective against primates. The vaccine has yet to successfully undergo Phase I, Phase II and Phase III clinical trials before it can be employed for large scale usage in human males.

(b) and (c). No, Sir. As an S & T Project in Mission Mode, the male vaccine Project alongwith other fertility control vaccine projects is being monitored through a multi institutional task force consisting of eminent scientists/experts.

#### Hotels by N.R.I.

4428 SHRI GOPALA KRISHNA THOTA:  
SHRIMATI BASAVARAJESWARI:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether many applications from the leading hotel chain and Non-Resident Indians are pending with Government for clearance;

(b) the number of applications pending; and

(c) the reasons and the steps taken for

early clearance of their applications?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) and (b). No application for approval of hotel projects are pending in the Department of Tourism.

(c) Does not arise.

[Translation]

#### Jain Banerjee Committee

4430. SHRI BALWANT SINGH RAMMOOWALIA:  
SHRI DINESH GOSWAMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Jain Banerjee Committee set up to enquire into the November, 1984 riots has become somewhat inert for a long time;

(b) if so, the details of the hurdle in its work and since when these have come up;

(c) whether Government have taken any steps to remove these hurdles;

(d) if so, the details thereof; and

(e) the outcome of the steps taken so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): (a) to (e). Subsequent to a stay order from the Delhi High Court, in November, 1987, the Committee could not proceed ahead. The Delhi Administration has instructed the Counsel to move the Court for vacation of the stay.